

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of March & April, 2021 (through video conference)
(30.3.2021 to 1.4.2021)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
31.3.2021 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	8/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009- 14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for Asset I 400 kV D/C Agra Bassi transmission line with associated bays, Asset II 3x105 MVA 400/220/33 kV ICT III along with associated bays at Wagoora Sub-station Asset III 220 kV Zainkot III & IV bays at Wagoora Sub-station and Asset IV 40 percent FSC on Allahabad Mainpuri 400kV D/C line at Mainpuri under Transmission System associated with Northern Region System Strengthening Scheme II in Northern Region
	2.	468/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019 24 tariff block for Asset I 400/220 kV Ludhiana Sub-station: (+) 600 MVAR / (-) 400 MVAR, Asset II 400/220 kV Kankroli Sub-station (+) 400 MVAR/(-) 300 MVAR SVC, Asset III 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR / (-) 200 MVAR SVC) under Static VAR Compensator (SVCs) in Northern Region .
	3.	14/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-a: 50 MVAR Bus reactor at Hisar Sub-station, Asset-b: LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub-station, Asset-c: Total upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station Malerkotla Sub-station, Asset-d: ICT-I along with associated bays at Ludhiana Sub-station, Asset-e: ICT-II along with associated bays at Ludhiana Sub-station, Asset-f: 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Sub-station under Northern Region System Strengthening Scheme-III in Northern Region
	4.	132/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of Asset 1 400/220 kV, 315 MVA, ICT-1 along with associated bays, 400kV ... 80 MVAR Bus Reactor along with associated bays, LILO of one circuit of 400kV D/C Parbati-Amritsar T/L at Hamirpur along with associated bays & Line reactor at Hamirpur GIS Sub-station and Asset 2-1 No. of 400/220 kV, 315 MVA ICT-II along with associated bays at Hamirpur Sub-station under Northern Region System Strengthening Scheme-XX in Northern Region.
	5.	125/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for asset-I:400 kV D/C Meerut-Kaithal (Quad) TL along with associated bays under Northern Region System strengthening Scheme-XI.
	6.	124/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block ASSET-1:- 315 MVA ICT-III at Ludhiana S/s and asset-2:- Bay Extension work at Wagoora S/s associated with Northern Region System Strengthening Scheme-VII.

7.	119/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset i: 220 kV S/C Unchahar Raibareilly Transmission Line along with associated bays at Raibareilly, LILO of 220 kV D/C Unchahar Lucknow Transmission Line at Raibareilly and 100 MVA, 220/132 kV ICT III at Raibareilly along with associated bays and Asset-ii: 100 MVA, 220/132 kV ICT II at Raibareilly Substation along with associated bays under Unchahar III Transmission System in Northern Region.
8.	86/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004- 9 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Kahalgaon Stage II, Phase-I Transmission system in Eastern, Northern Region & Inter regional link between Northern & Western Region
9.	323/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 400 kV Transmission system associated Farakka-I & II STPS in Eastern Region.
10.	50/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004 09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block for Asset I Combined Assets under system strengthening scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) and Asset II Conversion of 50 MVAR Line reactor into Switchable line reactor at Subhashgram end of 400 kV S/C Sagardighi-Subhasgram TL under ERSS XV now tariff is being claimed under system strengthening scheme for Eastern Region (Formerly part of Tala Supplementary Scheme) as per CERC order dated 12.9.2018 in Petition No. 259/TT/2018 in Eastern Region.
11.	335/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-I (6x210MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
12.	519/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-II (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
13.	509/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-III (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
14.	67/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

15.	516/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
16.	338/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-I&II (3x200+3x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
17.	339/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
18.	521/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
19.	526/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Mauda Super Thermal Power Station Stage-I (2x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
20.	512/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Mouda Super Thermal Power Station Stage-II (2x660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
21.	515/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Solapur Super Thermal Power Station (2x660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
22.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

23.	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
24.	730/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3x200+ 3x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
25.	612/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
26.	613/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3x800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
27.	520/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
28.	522/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station Stage-I (4x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission) .
29.	597/MP/2020	NTPC Sail	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission) ..
30.	545/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage I (2x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015. (On admission) .

	31.	553/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage IV (1 x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission).
	32.	414/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 (On maintainability).
1.4.2021 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	275/MP/2019 along with IA No. 9/2020	AP(M)L	Petition pursuant to the direction of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Section 62 and 79 (1)(b) of the Act.

By order of the Commission
Sd/
(T.D. Pant)
Joint Chief (Legal)
29.3.2021